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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 31/92 in
O.A. NO. 650/89

DECIDED ON : 5.5.1992

J. L. Jain ... Petitioner

-Versus-

Union of India & Ors. ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the petitioner - In person

For the Respondents - Shri R. P. Singh, Counsel

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

In view of the fact that the Supreme Court has since granted special leave against the judgment of the Tribunal in O.A.650/89 and stayed all further proceedings by the Tribunal, it is obvious that no action can be taken under the Contempt of Courts Act for the alleged non-compliance with the judgment of the Tribunal. Hence, these proceedings are dropped, without prejudice to the right of the petitioner to take appropriate action ~~in~~ accordance with law after the decision of the Supreme Court.

Prn

as

C. C. J.
(P. C. Jain)
Member (A)

(V. S. Malimath)
Chairman